

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.300/MP/2018

- Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13 of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period
- Petitioner : GMR Kamalanga Energy Limited & anr.
- Respondents : Bihar State Power (Holding) Company Ltd. & ors.

Petition No.301/MP/2018

- Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period
- Petitioner : GMR Warora Energy Limited
- Respondents : Maharashtra State Electricity Distribution Company Ltd. & ors.
- Date of hearing : **22.8.2019**
- Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member
- Parties present : Ms. Nishtha Kumar, Advocate, GMR
Shri Suhael Buttan, Advocate, GMR
Ms. Himanshi Andley, Advocate, GRIDCO
Shri R.B.Sharma, Advocate, BSPHCL
Shri Shubham Arya, Advocate, Haryana Utilities
Ms. Tanya Sareen, Advocate, Haryana Utilities
Shri Ashwin Ramanathan, Advocate, DNH
Shri Pulkit Tare, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri S. Vallinayagam, Advocate, TANGEDCO



Record of Proceedings

These petitions were taken up for hearing today.

2. The learned proxy counsel for the Respondent, GRIDCO prayed for adjournment of hearing in Petition No. 300/MP/2018 due to non-availability of the arguing counsel. This was not objected to by the learned counsel for the Petitioner. However, the learned counsel for the Petitioner prayed for grant of time to file certain additional information in Petition No. 301/MP/2018.

3. The Commission adjourned the hearing of these Petitions and permitted the Petitioner to file additional information in Petition No. 301/MP/2018 on or before 13.9.2019, with copy to Respondents, who shall file their replies on or before 27.9.2019. Rejoinder, if any, may be filed on or before 4.10.2019.

4. These Petitions shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

